

THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

APPLICATION NO.: 545/01

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

10-12-03

Counsel for applicant C.B. Sharma

Counsel for respondent B.N. Sandu

Adjourned on request of

Counsel for applicant/

Counsel for respondent.

Put up on 11-12-03 for

Admission, Dismissal/Hearing.

By Order
Court Officer

11.12.2003

Mr. C.B. Sharma, Counsel for the applicant.
Mr. B.N. Sandu, Counsel for the respondents.

It has been brought to our notice by the learned counsel for the respondents that subsequent of filing of this case, the Disciplinary Authority has passed a final order imposing penalty on the applicant in denovo inquiry.

In view of the subsequent development, the learned counsel for the applicant seeks withdrawal of this OA with liberty to file a fresh OA.

In the facts & circumstances of the case, the prayer is accepted. The OA stand dismissed as withdrawn with liberty to file a fresh OA, in case it is so advised. No costs.

(A.K. BHANDARI)
MEMBER (A)

(J.L. KAUSHIK)
MEMBER (J)

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note 18/12/03
dt 18/12/03